

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1315/95

Date of Order: 29.8.97

BETWEEN :

B.Nagamani

.. Applicant.

AND

The Admiral Superintendent,
Naval Dock, Visakhapatnam.

.. Respondent.

Counsel for the Applicant

.. Mr. S. Kishore

Counsel for the Respondents

.. Mr. K. Bhaskara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr. S. Kishore, learned counsel for the applicant and
Mr. K. Bhaskara Rao, learned standing counsel for the respondent.

2. The applicant was recommended by the General Manager, Naval Dock, Visakhapatnam for considering her for absorption against the physically handicapped quota as the applicant is orthopedically handicapped. By letter No. DWH/PO/2526/89, dt. 16.2.89 (A-1) and by letter No. PIR/0703/GEN/AAR, dt. 21.11.90 (A-2) she was informed that she has been considered for appointment to the post of Sweeper in view of the directions by the Head-Quarters, Eastern Naval Command, Visakhapatnam and that she was asked to report to the respondent office. It is stated that the applicant was given employment for 18 days to 20 days during March 1991 till March 1997 with intermitent breaks on humanitarian grounds as Sweeper. She now requests for

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regularisation of her services as she was continued on daily wages for more than 5 years. It is stated that she had submitted several representations in 1993 and 1995 but those representations were not replied.

3. This OA is filed praying for a direction to the respondents to regularise her services with consequential benefits.

4. The applicant in the reply has stated that she was engaged intermittently for 18 days to 20 days from March 1991 ^{considered} to March 1997. She was not eligible for any compassionate ground appointment. ^{Anywhere} ~~She~~ she was placed ~~on requisition~~ on Employment Exchange vide ND (V) letter PIR/0137/ND(V), dt. 13.2.97 (page -3 of the reply) for sponsoring candidates to fill up vacancies of unskilled reserved for physically handicapped. The name of the applicant ~~has~~ been sponsored by the Employment Exchange in response to the letter referred to above and her ^{has} candidature ~~will~~ be considered along with other candidates.

5. From the above narration of the facts it is clear that her case is being considered for posting against physically handicapped quota in view of her name having been sponsored by the employment exchange. But the applicant submits that even though the requisition was placed on the employment exchange on 13.2.97 no fruitful action has been taken to appoint her against the unskilled vacancies against the physically handicapped quota. Hence she requests for early action to appoint her.

6. Under the circumstances referred to above I do not consider any further direction is necessary as her name is being considered for appointment in the unskilled category against the physically handicapped quota as per the submission of the respondents. The only direction that may be necessary

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to be given in this OA is that her consideration for appointment against PH quota is to be expedited. While considering her case her past intermittent services from 1991 till 1997 will also be taken on record.

7. In the result, the respondents are directed to finalise the selection which has been initiated for filling up vacancies of unskilled post against the physically handicapped quota expeditiously. While considering the case of the applicant her intermittent service between 1991 to March 1997 should also be kept in mind.

8. The OA is disposed of with no costs.



(R. RANGARAJAN)
Member (Admn.)

Dated : 29th August, 1997

(Dictated in Open Court)



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Copy to:-

1. The Admiral Superintendent, Naval Dock, Visakhapatnam,.
2. One ^Copy to Mr. S. Kishore , Advocate CAT. Hyd.
3. One ^Copy to Mr. K. Bhaskara Rao Addl.CGSC. CAT HYD.
4. One Copy to The D.R(A).
5. One Duplicate Copy.

Upr.

sale 12/9/97

TYPED BY CHECKED BY
COMPILED BY APPROVED BY
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M (J)

AND
THE HON'BLE SHRI B. S. JAI PRAKASH MEGHJAR :
(M) (J)

Dated: 29-8-97

~~COURT~~ JUDGEMENT

M.R./R.A./P.A. NO. 1215/21

in

C.A. NO. 1215/21

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

